

T.C.P No. 07/(MAH)/2009

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

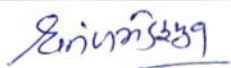

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017

NAME OF THE PARTIES: Shri Harikisan Sarda

V/s.

M/s. Nagpur Business Form Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Dhananjay B. Deshmukh	Advocate for Petitioner	
2	Dr S. K. Jais	^{PCS} Advocate + Reg	

ORDER

TCP 07/397-398/NCLT/MB/MAH/2009

On the withdrawal memo filed by the Petitioner Counsel, basing on the consent terms arrived at between the parties, this Company petition is hereby dismissed as withdrawn looking at the settlement arrived between the parties.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)

End: Withdrawal Memo